

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20079 of 2017

(Arising out of Order-in-Appeal No. 150-157/2016-CE dated
17/10/2016 passed by Commissioner of Central Excise
(Appeal-I), BANGALORE)

M/s. Meyer Healthcare Pvt. Ltd.

No. 10D, II Phase Peenya Industrial Area
BANGALORE - 560058
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Bangalore-I**

POST BOX NO 5400, CR BUILDINGS,
BANGALORE - 560001
KARNATAKA

Respondent(s)

Appearance:

**Mr. Dayanand. K, CA
VISHNU DAYA & CO**

CHARTERED ACCOUNTANTS,
GF NO.7, KARUNA COMPLEX,
NO.337, SAMPIGE ROAD,
MALLESWARAM,
BANGALORE - 560 003.
KARNATAKA

For the Appellant

**Mrs. C. V. Savitha
Superintendent (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20578 / 2021

Date of Hearing: 23/06/2021

Date of Decision: 23/06/2021

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **23/06/2021.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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